

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD.

CP. No. 61/96, in  
CP. No. 41/95 in  
OA. No. 252/94.

Between:-

1. Mrs. Ameena Khatoon
2. Mrs. Mehrunnissa Begum
3. Mrs. Nahboob Bee
4. Mrs. T. Padmavathi

Date of order:- 7.11.96.

... Applicants.

AND

1. Shri M.V. Bhaskara Rao, the Chief General Manager, Telecom A.P. Circle, Hyderabad.
2. Shri J. Jon Chrisostam, the Telecom District Manager, Nizamabad.

... Respondents.

Counsel for the Applicants: Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. N. V. Ramana, CGSC.

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARI, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

Hon'ble Tribunal made the following order:-

Mr. K. Venkateswara Rao for applicants. Mr. K. Bhaskar Rao for respondents.

The learned standing counsel states that the orders have been issued on 6.11.96 for payment of D.A. and Family Pension and arrears to the applicants according to their entitlement within a period of 15 days. Copy of the said order has been supplied to Shri K. Venkateswara Rao. Shri K. Venkateswara Rao does not press the application in view of the said order. We make it clear that should the respondents fail to comply with the original order within a period of 15 days mentioned in the order dated 6.11.96, the applicants will be at liberty to mention for issuing notice of contempt proceedings straightway against the respondents and in that event the Contempt Petition will be allowed to revive. The C.P. is accordingly disposed of.

*Avv/*  
20/11/96  
DEPUTY REGISTRAR (JUDL)